



2026:AHC:13296

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 45237 of 2025

Amit Massey @ Akshay

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Amitesh Kumar Srivastava, Kailash Chandra

Counsel for Opposite Party(s) : G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

1. Heard Shri Aditya Pratap Mishra, under the authority of Shri Amitesh Kumar Srivastava, learned counsel for the applicant and Shri Ajay Singh, learned AGA for the State-respondents and perused the record.

2. This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Amit Massey @ Akshay seeking enlargement on bail in Case Crime No. 1247 of 2025, under Sections 299 of BNS and Section 3, 5(1) of Uttar Pradesh Prohibition of Unlawful Conversion of Religion Act, 2021, Police Station- Baradari, District- Bareilly.

3. Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 20.10.2025. He has no criminal antecedent and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Learned counsel for the applicant submits that no evidence was produced by the informant to prove the allegation that the accused applicant has converted or tried to convert his religion from Hindu to Christian.

4. It is further prayed by learned counsel for the applicant that nothing incriminating has been recovered from the possession of the applicant. Hence, bail has been prayed for.

5. Learned AGA has vehemently opposed the prayer for bail.

6. Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

7. Accordingly, the bail application is ***allowed***.

8. Let the accused-applicant, **Amit Massey @ Akshay**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
 2. The applicant will not indulge in any criminal activity.
 3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
 4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.
9. In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 20, 2026
Ravi Prakash